

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 231 OF 2018**

**Dated: 26<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Jaiprakash Power Ventures Limited** ..... **Appellant(s)**  
**Versus**  
**Madhya Pradesh Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shri Venkatesh  
Mr. Arjun Bhatia  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Ms. Swagatika Sahoo  
Mr. Surabhi Pandey for R-1  
  
Mr. Alok Shankar  
Mr. Mahip Singh for R-2

**ORDER**

Learned counsel, Mr. Sandeep Rajpurohit appearing for the Appellant submitted that he will file Rejoinder during the course of the day. Learned counsel, Ms. Swagatika Sahoo appearing for Respondent No.1 submitted that she will file written submissions during the course of the day. Learned counsel, Mr. Mahip Singh appearing for Respondent No.2 prays one week's time to file the written submission.

Submissions made by the learned counsel appearing for the Appellant and Respondent Nos. 1 & 2, as stated above, are placed on record.

One Week's time is granted to the learned counsel appearing for the Respondent No. 2 to file the written submission on or before 04.12.2018 after duly serving copy on the other side. Learned counsel appearing for the Appellant is granted 01 weeks' time to file rejoinder on or before 12.12.2018 after serving copy to the learned counsel for the Respondents.

List the matter on **12.12.2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**  
*Bn/Pr*

**(Justice N. K. Patil)**  
**Judicial Member**